

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT NO II

(53) C.P.(IB) -445(MB)/2019

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.03.2020**

NAME OF THE PARTIES: HNG Float Glass Ltd
V/s
Renovations United LLP

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Counsel for the Operational Creditor is present.
2. Court Notice addressed to the Corporate Debtor has been handed over to the Counsel for the Operational Creditor in open court today for effecting service on the Corporate Debtor by all available means, viz, Speed Post, Registered Post, Hand Delivery, Email delivery to the registered email ID of the Corporate Debtor as available on the MCA Company Master Database. Counsel for the Operational Creditor shall file necessary affidavit in compliance on the next date of hearing.
3. List this matter on **14.04.2020** after court notice.

Sd/-

**RAVIKUMAR DURAISAMY
MEMBER (Technical)**

03.03.2020

Jd

Sd/-

**RAJASEKHAR V. K
MEMBER (Judicial)**